

(b) and (c) Action as contemplated in section 14 of the Employees' Provident Funds and Misc. Provisions Act, 1952, paragraph 76 of the Employees' Provident Fund Scheme, 1952 and Sections 406/409 of the Indian Penal Code is being taken against defaulting establishments regularly besides recovery action in the manner prescribed under Section 8B to 8G of the Act.

[English]

#### **Coal Miners Provident Fund**

3923. DR. SUGUNA KUMARI CHELLAMELLA : Will the Minister of LABOUR be pleased to state:

(a) the quantum of CMPF (Coal Miners Provident Fund) collected per month from all over the country and from workers of Singareni Colliery Co. Ltd.;

(b) whether each time worker is transferred or changes his designation and new CMPF numbers is allotted;

(c) if so, a substantial amount is kept unaccounted as a result thereof; and

(d) if so, whether the Government propose to have a uniform single CMPF code to each worker?

THE MINISTER OF LABOUR (DR. SATYANARAYAN JATIYA) : (a) The quantum of C.M.P.F. collected per month all over the country is Rs. 87.80 crore (approx). From workers of Singareni Collieries Co. Ltd. the amount collected on this account in Rs. 6.00 crore (approx.) per month.

(b) No, Sir.

(c) and (d) Do not arise.

[Translation]

#### **Integrated Sugar Complex**

3924. SHRI ADITYANATH : Will the Minister of FOOD AND CONSUMER AFFAIRS be pleased to state:

(a) whether there was any move to set up an integrated sugar complex in Eastern Uttar Pradesh;

(b) if so, the reasons for its shifting to somewhere else; and

(c) whether the Government propose to set-up such complex in this area in future?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CONSUMER AFFAIRS (SHRI SATYA PAL SINGH YADAV) : (a) to (c) Central Government is not aware of any move to set up an integrated sugar complex in Eastern Uttar Pradesh. Further, Central Government

does not set up sugar mills in any part of the country. It, however, grants Letters of Intent/Industrial Licences for setting up new sugar mills.

[English]

#### **Allocation of Alcohol**

3925. SHRI FRANCISCO SARDINHA : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether allocation of Alcohol has been made to Goa from different States; and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. A.K. PATEL) : (a) and (b) The system of inter-state allocation of alcohol by Central Government is not in vogue since June 1993 and hence no allocation of alcohol has been made to Goa by the Central Government.

#### **Water Bodies in Kashmir**

3926. PROF. SAIFUDDIN SOZ : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government propose to rejuvenate the water bodies in Kashmir Valley;

(b) if so, whether the Government propose to institute a Committee of experts to prepare a profile on such water bodies; and

(c) if not, the reasons therefor?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) Dal and Nagin Lakes of Kashmir Valley have been identified for conservation and management under National Lake Conservation Plan (NLCP). Under National Wetland Programme, the Wullar Lake of Kashmir Valley has also been identified. Funds have been released to the State Government for the conservation of Dal Lake and Wullar Lake.

(b) and (c) No, Sir. No such proposal has been received from the State Government so far.

#### **Food Security**

3927. SHRI BALASAHEB VIKHE PATIL : Will the Minister of FOOD AND CONSUMER AFFAIRS be pleased to state :

(a) the landing price of imported wheat on Fare On Board (FOB), Mumbai; and

(b) the steps taken by the Government to intensify the security on the landed Foodgrains?